

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Appeal No. 17 of 2025

(IA No. 140 of 2025)

In the matter of

M/s Eldeco Infrastructure and Properties Ltd.

..... Applicant

V/s

Punjab Pollution Control Board

..... Respondent

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Date: 02/07/2025

Place: Ludhiana

(Er. Jaspal Singh)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana.

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M/s Eldeco Infrastructure and Properties Ltd.

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Reply to IA No 140 of 2025 by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the Eldeco Infrastructure and Properties Ltd, village Rajpura, Hussainpura & Bhattian, Tehsil Ludhiana West, District Ludhiana has filed the present appeal before the Hon'ble National Green Tribunal u/s 16 of the National Green Tribunal Act, 2010 against the order dated 01.10.2024 passed by the Appellate Authority-cum – Secretary to Government of Punjab, Department of Science,

Technology & Environment constituted under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 whereby order dated 25.07.2024 of the Punjab Pollution Control Board for imposition of Environmental Compensation of Rs. 1,30,50,000/- has been affirmed.

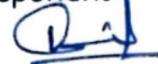
- 2) That there is a delay in filing the above-mentioned appeal before the Hon'ble National Green Tribunal, hence the appellant has also filed IA no. 140 of 2025 seeking condonation of delay.
- 3) That the appeal was considered and this Hon'ble Tribunal was pleased to pass an order dated 04.03.2025 whereby notice has been issued to the respondents in IA No. 140 of 2025 for filing their response by way of affidavit one week before the next date of hearing.
- 4) That it is mentioned in the application that the copy of impugned order dated 01.10.2024 passed by the Appellate Authority constituted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was communicated to the appellant through letter dated 04.11.2024 which was received by the appellant on 05.12.2024. It is further mentioned in the application that there is delay of 30 days in filing the present appeal but the same is within the extended period of 60 days as stipulated in the proviso to Section 16 of the National Green Tribunal Act, 2010. Hence the appellant has prayed for allowing the application seeking condonation of delay of 30 days.
- 5) That according to Section 16 (a) and (f) of the National Green Tribunal Act, 2010 any aggrieved person may file an appeal against the order passed by the Appellate Authority before the Hon'ble National Green Tribunal within 30 days from the date on which the order or decision is communicated to him. According to the proviso of Section 16, the Hon'ble Tribunal may, if it satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.

- 6) That though the present appeal has been filed by the appellant beyond 30 days and within the extended period of 60 days as provided under the proviso to Section 16 of the National Green Tribunal Act, 2010 but the appellant has not given any sufficient cause for filing the appeal beyond the permissible limit of 30 days. Hence, no ground is made out to allow the application filed by the applicant / appellant for condonation of delay.
- 7) That the deponent may kindly be allowed to place on record the present reply to IA No. 140 of 2025 by way of affidavit for kind consideration and appropriate orders of the Hon'ble Tribunal.

Date: 2/07/2025

Place: Ludhiana

Deponent



(Er. Jaspal Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana

On behalf of Punjab Pollution Control Board

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Date: 02/7/2025

Place: Ludhiana

Deponent



(Er. Jaspal Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana

On behalf of Punjab Pollution Control Board